

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/2006/6478/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biprajit Roy,
Member,
Motor Accidents Claims Tribunal,
Dhubri.

Dated Guwahati, the 21st July, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2022-23/851 Dated 14.07.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 5 (Five) days from 17.07.2023 to 21.07.2023 alongwith station leave permission from the morning of 16.07.2023 to the morning of 24.07.2023** (prefixing 16.07.2023; suffixing 22.07.2023 & 23.07.2023), has been granted. Further, you have been allowed to hand over charge to the District & Sessions Judge, Dhubri with retrospective effect.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-131/2006/6479-6481/A, dated , 21-07-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Dhubri.
- ✓ 3. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)